

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF S.R. INDUSTRIES LIMITED**

| <b>RELEVANT PARTICULARS</b> |                                                                                                                                       |                                                                                                                                                                                 |
|-----------------------------|---------------------------------------------------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                          | Name of the Corporate Debtor                                                                                                          | <b>S.R. INDUSTRIES LIMITED</b>                                                                                                                                                  |
| 2.                          | Date of Incorporation of the corporate debtor                                                                                         | 19.07.1989                                                                                                                                                                      |
| 3.                          | Authority under which the Corporate Debtor is incorporated / registered                                                               | Registrar of Companies, Chandigarh under the Companies Act, 1956                                                                                                                |
| 4.                          | Corporate Identity No. / Limited Liability Identification No. of the Corporate Debtor                                                 | <b>L29246PB1989PLC009531</b>                                                                                                                                                    |
| 5.                          | Address of the registered office and principal office (if any) of corporate debtor                                                    | <b><u>REGD. OFFICE:</u></b><br>E- 217, Industrial Area, Phase 8-B, Mohali-160071, Punjab                                                                                        |
| 6.                          | Insolvency Commencement Date in respect of corporate debtor                                                                           | 21.12.2021 (Order served to IRP on 22.12.2021)                                                                                                                                  |
| 7.                          | Estimated date of closure of insolvency resolution process                                                                            | 18.06.2022 (180 <sup>th</sup> day from the Insolvency Commencement Date)                                                                                                        |
| 8.                          | Name and registration number of the insolvency professional acting as interim resolution professional                                 | <b>Rajender Kumar Jain</b><br><b>IBBI/IPA-001/IP-P00543/2017-2018/10968</b>                                                                                                     |
| 9.                          | Address and e-mail of the interim resolution professional, as registered with the Board                                               | House No.-3698/1 , First Floor , Sector 46-C, Chandigarh 160047<br>E-mail id: rkjain.ip@gmail.com                                                                               |
| 10.                         | Address and e-mail to be used for correspondence with the interim resolution professional                                             | <b>SCO-818, 1<sup>st</sup> Floor, Above Yes Bank, NAC, Manimajra, Chandigarh-160101</b><br><b>E-mail: <u>SRINDUSTRIESIRP@GMAIL.COM</u></b><br><b>Mobile No.-+91-62832-81078</b> |
| 11.                         | Last date for submission of claims                                                                                                    | 04-01-2022                                                                                                                                                                      |
| 12.                         | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | Name the class (es) – NA                                                                                                                                                        |
| 13.                         | Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class) | 1.NA<br>2.NA<br>3.NA                                                                                                                                                            |

|     |                                                                                             |                                                                                                                                                                                             |
|-----|---------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 14. | (a) Relevant Forms and<br>(b) Details of authorized<br>representatives<br>are available at: | (a) Web link:<br><a href="http://ibbi.gov.in/downloadform.html">http://ibbi.gov.in/downloadform.html</a><br>Please refer Note 1 given below for applicable<br>form(s)<br>(b) Not Applicable |
|-----|---------------------------------------------------------------------------------------------|---------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|

Notice is hereby given that the Hon'ble National Company Law Tribunal, Chandigarh has ordered the commencement of the Corporate Insolvency Resolution Process of M/s. **S.R. INDUSTRIES LIMITED** on 21/12/2021.

The Creditors of M/s. **S.R. Industries Limited** are hereby called upon to submit their claims with proof on or before 4th January, 2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The **Financial Creditors** shall submit their claims with proof by **Electronic means only**. All other Creditors may submit the claims with proof in person, by post or by electronic means.

The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of the following specified forms along with documentary proof in support of their claims:

#### Note-1

- Form B: for claims by Operational Creditors (except Workmen and employees)
- Form C: for Claims by Financial Creditors
- Form CA: for Claims by Financial Creditors in a Class
- Form D: for Claims by a workmen and employee
- Form E: for Claims by Authorized Representative of Workmen and Employees
- Form F: for Claims by creditors other than financial creditors and operational creditors

Submission of false or misleading proofs of claim shall attract penalties.

Kindly mention your contact details in the claim form so that any query regarding the claim can be resolved at the earliest. .



Sd/-

Date: 22.12.2021  
Place: Chandigarh

**Rajender Kumar Jain**  
(Reg. No IBBI/PA-001/IP-P00543/2017-2018/10968)  
Interim Resolution Professional in the matter of  
**S.R. Industries Limited**